

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO:402/2009.  
DATED THE 19th DAY OF JUNE, 2009.**

**CORAM:**

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER**

**Saraswathy Viswanathan,  
Private Secretary,  
Office of the Chief Commissioner of Income Tax,  
Ayakar Bhavan, Kowdiar,  
Thiruvananthapuram. ... Applicant**

**By Advocate Mr Vishnu S Chempazhanthiyil**

**V/s**

- 1 The Chief Commissioner of Income Tax,  
Ayakar Bhavan, Kowdiar,  
Thiruvananthapuram.**
- 2 The Chief Commissioner of Income Tax (CCA)  
Central Revenue Building,  
I S Press Road, Kochi.**
- 3 Union of India, represented by  
The Director General of Income Tax (Inv),  
Madaparambil Building, Railway Station Road,  
Kochi-16. ... Respondents**

**By Advocate Mr TPM Ibrahim Khan SCGSC**

**This application having been heard on 19.06.2009 the Tribunal on the same day delivered the following**

**(ORDER)**

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER**

**The applicant's grievance in this case is that she has not been promoted to the post of Senior Private Secretary even though she is the senior most Private Secretary (Grade 1 stenographer) working from 27.6.2003. She is to retire on superannuation on 31.7.2009. She has**



made the Annexures A-4 and A-5 representations dated 10.6.2009 and 4.3.2009 respectively to the respondents to consider her case against the existing vacancy occurred on account of retirement of Smt. P O Leela, Senior Private Secretary.

In our considered opinion, this OA can be disposed of at the admission stage itself by directing the respondents to consider Annexure A-4 and A-5 representations dated 10.6.2009 and 4.3.2009 within a period of 15 days from the date of receipt of copy of this order. The urgency of the disposal of representations within two weeks from the date of receipt of copy of this order is because the applicant is retiring on superannuation on 31.7.2009.

With the aforesaid direction, the OA is disposed of. There shall be no orders as to costs.

  
K. NOORJEHAN  
ADMINISTRATIVE MEMBER

abp

  
GEORGE PARACKEN  
JUDICIAL MEMBER